

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

IB NO. (IB)-205(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

**NAME OF THE COMPANY:** Bank of Maharashtra V/s. M/s. Grid India Power Cables Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	: Mr. R. K. Sinha, Advocate for Allahabad Bank		
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	For the Respondent (s)	: Mr. Hement Chaudhai, Advocate Mr. Arjun Bhaskar, Advocate		
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**Order**

An objection has been taken by the Ld. Counsel for the Respondent/Corporate Debtor on grounds that the Operational Creditor, being a member of the Joint Lenders Forum cannot invoke the present proceedings without the concurrence of the lead bank i.e. Allahabad Bank.

Mr. R. K. Sinha, Ld. Counsel present on behalf of the Allahabad Bank is directed to file an affidavit as to what their stand is in this case.

To come up on 3<sup>rd</sup> August, 2017.

— Sd —  
(S. K. Mohapatra)  
Member (T)

— Sd —  
(Ina Malhotra)  
Member (J)